

(35)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

Dated : This the 27<sup>th</sup> day of AUGUST 2007

Original Application No. 759 2007

Hon'ble Mr. Ashok S Karamadi, Member (J)  
Hon'ble Mr. P.K. Chatterji, Member (A)

Chhangur, S/o Sri Heera, R/o Village Tiwari Ka Badhya,  
Post Baitalpur, Distt: Deoria.

... .Applicant

By Adv: Sri J. Yadav

V E R S U S

1. Union of India through General Manager, North Eastern Railway, Gorakhpur.
2. The Sr. Divisional Engineer, Varanasi Division, North Eastern Railway, Varanasi.
3. The Assistant Divisional Engineer (East), North Eastern Railway, Gorakhpur.
4. The Enquiry Officer, Junior Engineer (P.W.) T.M.S., Gorakhpur.

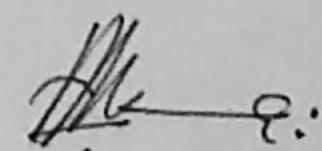
... .Respondent

By Adv: Sri P.N. Rai

O R D E R

By Hon'ble Mr. Ashok S Karamadi, JM

This OA is filed seeking direction to the respondents for disposal of appeal filed by the applicant, pending before respondent No. 2. The appeal is dated 19.05.2004. It is stated in the application that the said appeal filed by the applicant as on today is not disposed of by the respondent No. 2. Hence, sought for the direction by filing this OA. Misc. Application for condonation of



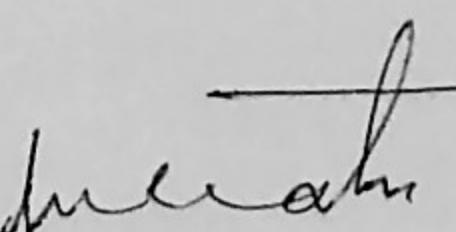
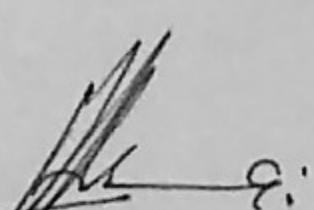
(4)

delay in filing OA is also filed. Learned counsel for the respondents objects for the delay in approaching the Tribunal seeking relief by the applicant.

2. We have heard the learned counsel for the applicant as well as the respondents. Having regard to the nature of the relief sought by the applicant and in the facts and circumstances of the case, the reason for condonation of delay shown by the learned counsel for the applicant we are satisfied to condone the delay and accordingly the delay in filing the OA is condoned. In view of the admitted fact as stated by the applicant and not disputed by the respondents that the appeal filed by the applicant has not been disposed of by the respondents as on today. Having regard to the nature of the case and the fact that the appeal is pending before the authority, which was filed on 19.05.2004, we think just and proper to direct the respondents to consider and dispose of the appeal filed by the applicant by a reasoned and speaking order as expeditiously as possible within a period of 02 months from the date of receipt of a copy of this order.

3. With the above direction the OA is disposed of.  
No cost.

/pc/

  
Member (A)  
Member (J)